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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 6425/2025 & CM APPL. 29311/2025**

MEENAKSHI MEENAPetitioner

Through: Mr. Nitesh Mehra,
Ms. Hitaakshi Mehra and Ms. Ananya Sikri,
Adv.

versus

**THE HIGH COURT OF DELHI THROUGH REGISTRAR
GENERAL AND ANR & ANR.**Respondents

Through: Ms. Kanika Agnihotri, Adv.

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE AJAY DIGPAUL

ORDER

% **14.05.2025**

CM APPL. 29311/2025 (Exemption)

1. Exemption allowed, subject to all just exceptions.

2. Application stands disposed of.

W.P.(C) 6425/2025

3. Issue notice to show cause as to why rule *nisi* be not issued.

4. Notice is accepted on behalf of the respondents by Ms. Kanika Agnihotri.

5. Counter affidavit, if any, be filed within four weeks with advance copy to learned Counsel for the petitioner, who may file rejoinder thereto, if any, within four weeks thereof.
6. Re-notify on 14 October 2025.

C. HARI SHANKAR, J.

AJAY DIGPAUL, J.

MAY 14, 2025/an

Click here to check corrigendum, if any